

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:107
ANSWERED ON:23.02.2010
STRIPPING OF MEDALS
Ponnam Shri Prabhakar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government have stripped or proposes to strip the medals awarded to serving and retired police personnel upon their conviction in criminal cases;
- (b) if so, the details thereof alongwith the number of such cases presently under consideration with the Government and action taken thereon;
- (c) whether the Government also proposes to initiate punitive action against such serving and retired officials including reduction in rank and cut in pension; and
- (d) if so, the details thereof and the number of such cases presently under consideration with the Government and action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): The Medals are awarded to Police personnel working in the states and Central Police Organisations. The rules regarding medals are provided under statute notified by the President Secretariat Notification dated 1st March 1951. The award, withdrawal and restoration of medals is considered by Central Government on the recommendations of the organization with whom the police personnel are working. During the last five years no medals have been withdrawn. Presently 2 cases are under consideration for forfeiture/withdrawal of medals as the officers have been convicted by the Court of Law.

(c) & (d): In respect of the police personnel who are convicted on criminal charges punitive action is taken as provided under the rules of the Service to which they belong. Presently punitive action is being taken against one retired police officer of Haryana.